

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 392/2000
MA 2845/2000
OA 360/1999

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New Delhi, this the 21st day of November, 2000~

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampi, Member (A)

1. Sh. Ram Kumar
S/o Sh. Hukam Chand
R/o 275, Vill. Pitampura, Delhi - 34.
2. Sh. D.N.Upneja, S/o Sh. (Late) Sobha Ram
3. Sh. Mahadev Balmiki, S/o Late Jhamman Ram
4. Chunni Lal S/o Late Sh. Shyam Lal
5. Sh. R.C.Puri S/o Late Sh. H.K.Puri

All working as Assistants in ICAR.

...Petitioner.

(By Advocate : Sh. T.C.Aggarwal)

V E R S U S

Sh. B.K.Chauhan, Secretary,
I.C.A.R., Krishi Bhavan,
New Delhi.

...Respondent.

(By Advocate : Sh. P.P.Khurana, Sr. Counsel
with Sh. V.K.Rao)

O R D E R (ORAL)

Justice V.Rajagopala Reddy.

Heard the counsel for the petitioner and respondents. It is stated that in compliance with the directions given by the Tribunal, the respondents had passed an order dated 6-11-2000 disposing of the representation made by the petitioner. Learned counsel for the petitioner, however, seeks to argue that the order is not in accordance with the directions, As the respondents had not considered the merits of the case in their proper perspective. We do not agree. When once the order had been passed disposing of the representation, purporting to comply

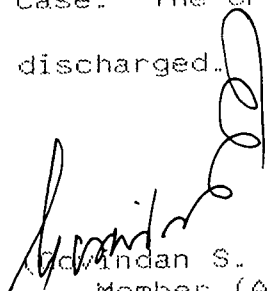
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with the order of the Tribunal. It cannot be said that there was any contempt committed by the respondents. If the petitioner is aggrieved by the order passed by the respondents, it is open to him to agitate against the said order by filing a separate OA.

2. It is, however, seen that there is considerable delay on the part of the respondents in complying with the order. Though three weeks time was given for disposal of the representations, the order was passed only on 6-11-2000. But, it is stated that the respondents had already taken action even prior to, on the representation, but there was only delay in the communication of the order.

3. The respondents also express apology for the delay. In the circumstances, we did not deem it proper to take any serious view of the delay in this case. The CP is, therefore, closed. Notice issued is discharged.


(Edwin S. Tampi)
Member (A)


(V. Rajagopala Reddy)
Vice-Chairman (I)

/vikas/